

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. OA 113 OF 1998

Applicant(s) Smt. Annice German & Ans.

VS

Respondent(s) Union of India & Ors (Rly.)

Advocate for Applicant(s) Mr. Chaitanya Baruah

Mr. P. J. Sankar

Mr. N. K. Baruah

Advocate for Respondent(s)

Mr. J. L. Sarker,

Rly. S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is filed on this date form and with the sum C. F. of Rs. 52/- deposited vide IPO/BD No 629838 Dated ... 30.5.98</p> <p><i>Mr. Baruah Dr. Registrar 11/6/98</i></p> <p><i>2/6/98</i></p> <p><i>Requisite copies have been filed.</i></p> <p><i>Registration</i></p>	2.6.98	<p>Heard Mr C. Baruah, learned counsel appearing on behalf of the applicant. Application is admitted. Mr J.L. Sarker, learned Railway counsel receives notice on behalf of respondent No.2. No notice need be sent to respondent No.2. Registry to send notice to the other respondents by speed post at the cost of the applicants.</p> <p>Mr. Baruah also prays for an interim order to stay the selection process. At this stage we are not inclined to stay the selection process. Let the selection process continue. However, the final result shall not be published until further orders.</p> <p>The applicants shall deposit the cost of the speed post immediately.</p> <p>List on 17.6.98 for written statement and further order.</p> <p><i>60</i> Member</p>

(2)

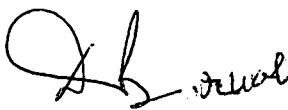
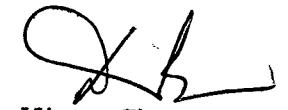
SA 113/98

Notes of the Registry	Date	Order of the Tribunal
	17-6-98	<p>Mr. B.K. Sharma learned counsel on behalf of Mr. J.L. Sarkar counsel for Railway Administration prays for time adjournment for filing of written statement.</p> <p>List it on 6-7-98 for filing of written statement and further orders.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<u>2.6.98</u> Service of Notice has been received and issued to the respondents by Speed post on 2.6.98.	1m 8 18/6 6.7.98	<p>On the prayer of Mr J.L.Sarkar, learned Railway counsel two weeks further time is allowed to file written statement</p> <p>List on 22.7.98 for written statement and further orders.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<u>200</u> 1) Service Report are still awaited. 2) No. W/S has been filed.	pg 8/7	
<u>21/6</u> 1) No. W/S has been filed. 2) Service Report are still awaited.	22-7-98 4	<p>Two weeks further time is allowed on the Prayer of Mr.J.L.Sarkar for filing of written statement.</p> <p>List on 7-8-98 for filing of written statement and further orders.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<u>21/7</u> 21/7 Notice duly served on respdt. of s. 3.	7-8-98	<p>Mr. B.K. Sharma learned counsel on behalf of Mr. J.L. Sarkar, counsel for Railway Administration once again prays for further extension of time to file written statement. We have already granted several adjournments. We are not inclined to grant any further adjournment. The case will proceed without written statement.</p> <p>List it on 23-11-98 for hearing.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<u>200</u> No. W/S has been filed.	1m 8/10/98	
<u>21/8</u> No. written statement submitted by the respondents.		

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Notes of the Registry	Date	Order of the Tribunal
<p><u>3-12-98</u></p> <p>1) Notice duly Served on & No. 3. The other are still awaited.</p> <p>2) No. w/Statement is being filed.</p> <p>3/12/98</p>	23.11.98	<p>On the prayer of Mr N.K. Baruah, learned counsel for the applicant the case is adjourned to 4.12.1998. Mr J.L. Sarkar, learned Railway counsel has no objection.</p> <p>60 Member</p> <p> Vice-Chairman</p>
<p>12-12-98</p> <p>Copies of the order have been sent to the D/Sec. for issuing the same to the parties through Regd. wth affs.</p> <p>Issued vide D.M.O. 3520 to 3529 dd. 18.12.98.</p> <p>29/12/98</p>	4.12.98	<p>Present: Hon'ble Justice Sri D.N. Baruah, Vice-Chairman.</p> <p>Hon'ble Sri G.L. Sanglyine, Administrative Member.</p> <p>Mr J.L. Sarkar, learned Railway counsel informs this Tribunal that after filing of this present application the Railway administration has decided to cancell the whole process of selection. The present application is directed against the selection.</p> <p>Heard Mr P.J. Saikia, learned counsel for the applicant. He has no objection if the application is dismissed as infructuous. In view of the facts and circumstances stated by the learned Railway counsel the application is accordingly dismissed as infructuous.</p> <p>60 Member</p> <p> Vice-Chairman</p>
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Notes of the Registry	Date	Order of the Tribunal